

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17896/2024

[Arising out of impugned final judgment and order dated 25-10-2024 in CRMP No. 2889/2024 passed by the High Court of Chhatisgarh at Bilaspur]

DIPEN JHAVERILAL CHAWDA

Petitioner(s)

VERSUS

ASSISTANT DIRECTOR

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 28-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) :Ms. Meenakshi Arora, Sr. Adv.  
Mr. Abhishek Chauhan, Adv.  
Ms. Nanakey Kalra, Adv.  
Mr. Amit, AORFor Respondent(s) :Mr. Suryaprakash V.Raju, A.S.G.  
Mr. Zoheb Hossain, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Aditya Shankar Dixit, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Ms. Divya S. Rao, Adv.  
Mr. Bhavnish Kaur, Adv.UPON hearing the counsel the Court made the following  
O R D E R

To enable the learned ASG to take instructions, list on 17<sup>th</sup> March, 2025.

Interim relief granted earlier by this Court will continue to operate till further orders.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS(AVGV RAMU)  
COURT MASTER (NSH)